

ITEM NO.11

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. APARNA AJITSARIA

Criminal Appeal No(s). 1163/2024

NEERAJ ANAND

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 94759/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 94761/2023 - EXEMPTION FROM FILING O.T.)

Date : 23-04-2024 These matters were called on for hearing today.

For Appellant(s)

Mr. Pritthish Roy, Adv.
Ms. Kakali Roy, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Rakesh Kumar, Adv.
Ms. Astha Dhawan, Adv.
Mr. Rajan K. Chourasia, AOR

For Respondent(s)

Mr. Rajat Singh, AOR
Mr. Antriksh Singh, Adv.
Mr. Sarthak Chandra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld. Counsel for the appellant submits that no additional
documents will be filed by them. Submission is taken on record.

Sole respondent is duly represented.

Respondent may file additional documents, if any.

Registry to process the matter for listing before the
Hon'ble Court as per rules.

APARNA AJITSARIA
Registrar